

# THE USURY LAWS REPEAL ACT, 1855

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## ARRANGEMENT OF SECTIONS

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Preamble.

### SECTIONS

1. [*Repealed.*].
2. Rate of interest to be decreed by Courts.
3. Rate of interest upon a judgment or decree.
4. Contracts for usufruct of property in lieu of interest.
5. Amount of interest to be deposited in certain cases of conditional sales under Bengal Regulations. Proviso—.
6. Rate of interest on future adjustments of accounts.
7. [*Repealed.*].
8. [*Repealed.*].
9. [*Repealed.*].

# THE USURY LAWS REPEAL ACT, 1855

ACT NO. 28 OF 1855<sup>1</sup>

[19th September, 1855.]

An Act for the repeal of the Usury Laws.

**Preamble.**—WHEREAS it is expedient to repeal the laws now in force relating to usury; It is enacted as follows:—

1. [*Repeal of enactments.*] *Rep. by the Repealing Act, 1870 (14 of 1870).*

**2. Rate of interest to be decreed by Courts.**—In any suit in which interest is recoverable, the amount shall be adjudged or decreed by the Court at the rate (if any) agreed upon by the parties; and if no rate shall have been agreed upon, at such rate as the Court shall deem reasonable.

**3. Rate of interest upon a judgment or decree.**—Whenever a Court shall direct that a judgment or decree shall bear interest, or shall award interest upon a judgment or decree, it may order the interest to be calculated at the rate allowed in the judgment or decree upon the principal sum adjudged, or at such other rate as the Court shall think fit.

**4. Contracts for usufruct of property in lieu of interest.**—A mortgage or other contract for the loan of money, by which it is agreed that the use or usufruct of any property shall be allowed in lieu of interest, shall be binding upon the parties.

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1. Short title given by the Indian Short Titles Act, 1897 (14 of 1897).

This Act has been declared to be in force in the whole of India, except former Part B States and the Scheduled Districts, by the Laws Local Extent Act, 1874 (15 of 1874), s. 3.

It has been declared, by notification under s. 3(a) of the Scheduled Districts Act, 1874 (14 of 1874), to be in force in the following Scheduled Districts, namely:—

West Jalpaiguri, the Western  
Dvars, the Western Hills of  
Darjiling, the Darjiling Tarai  
and the Damson Sub-division of

The Darjiling District.	<i>See Gazette of India,</i>	1881, Pt. I, p. 74.
The District of Hazaribagh.	Ditto	1881, Pt. I, p. 507.

The District of Lohardaga (now the Ranchi District,	<i>see Calcutta Ditto</i>	
Gazette, 1899, Pt. I, p. 44).	Ditto	1881, Pt. I, p. 508.

The District of Manbhum	Ditto	1881, Pt. I, p. 509.
Pargana Dhalbhum in the District Of Singbhum	Ditto	1881, Pt. I, p. 510.

The Scheduled portion of the Mirzapur District	Ditto	1879, Pt. I, p. 383.
Jaunsar Bawar	Ditto	1879, Pt. I, p. 382.

The District of Lahaul	Ditto	1886, Pt. I, p. 301.
The Scheduled Districts of the C. P.	Ditto	1879, Pt. I, p. 771.

The Scheduled District in Gan- jam and Vizagapatam	Ditto	1898, Pt. I, p. 870.
The Districts of Kamrup, Naugong, Darrang, Sibsagar, Lak- himpur, Goalpara (excluding the Eastern Dvars) and Cachar (excluding the North Cachar Hills)	Ditto	1878, Pt. I, p. 533.

It has been extended, under s. 5 of the last-mentioned Act, to the following Scheduled Districts, namely:—

Kumaon and Garhwal	<i>See Gazette of India,</i>	1876, Pt. I, p. 606.
The Tarai of the Province of Agra (now U. P.).	Ditto	1876, Pt. I, p. 505.

**5. Amount of interest to be deposited in certain cases of conditional sales under Bengal Regulations. Proviso.**—Whenever, under the <sup>1</sup>Regulations of the Bengal Code, a deposit may be made of the principal sum and interest due upon any mortgage or conditional sale of land thereafter to be entered into the amount of interest to be deposited shall be at the rate stipulated in the contract, or, if no rate has been stipulated and interest be payable under the terms of the contract, at the rate of twelve per centum per annum:

Provided that, in the latter case, the amount deposited shall be subject to the decision of the Court as to the rate at which interest shall be calculated.

**6. Rate of interest on future adjustments of accounts.**—In any case in which an adjustment of accounts may become necessary between the lender and the borrower of money upon any mortgage, conditional sale of landed property, or other contract whatsoever, which may be entered into after the passing of this Act, interest shall be calculated at the rate stipulated therein; or, if no rate of interest shall have been stipulated and interest be payable under the terms of the contract, at such rate as the Court shall deem reasonable.

**7.** [*Saving of prior transactions.*] *Rep. by the Repealing Act, 1870 (14 of 1870), s. 1 and the Schedule Part II.*

**8.** [*Commencement of Act.*] *Rep. by s. 1 and the Schedule, Part II, ibid.*

**9.** [*Schedule of Repealed Enactments.*] *Rep. by s. 1 and the Schedule, Part II, ibid.*

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1. *See* Bengal Reg. 1 of 1798, s. 2. This Regulation is, however, now in force only in the Sonthal Parganas and with the exception of the Parts which relate to interest, the Regulation is also in force in the Punjab.